

**NATIONAL COMPANY LAW TRIBUNAL
AHMEDABAD BENCH
AHMEDABAD
Court 2**

CP No.34/NCLT/AHM/2020

**Coram: HON'BLE Ms. MANORAMA KUMARI, MEMBER JUDICIAL
HON'BLE Mr. CHOCKALINGAM THIRUNAVUKKARASU, MEMBER TECHNICAL**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD BENCH
OF THE NATIONAL COMPANY LAW TRIBUNAL ON 12.10.2020**

Name of the Company: Tarun Chandrakant Parikh & Anr
V/s
Ambrosia Remedies Pvt Ltd & Ors

Section 241-242 of the Companies Act, 2013.

<u>S.NO.</u>	<u>NAME (CAPITAL LETTERS)</u>	<u>DESIGNATION</u>	<u>REPRESENTATION</u>	<u>SIGNATURE</u>
1.				
2.				

ORDER


Advocate, Mr. Shashvata Shukla with CA, Mr. Hiten Parikh appeared on behalf of the Petitioner. Advocate, Ms. Natasha D Shah filed Vakalatnama on behalf of Respondent No. 3. Advocate, Mr. Piyush Luktuke appeared on behalf of Respondent No. 2. Advocate Mr. Jaimin Gandhi appeared on behalf of the Respondent No.5/Bank of India.

All the Respondents are at liberty to file their reply within three weeks' by serving an advance copy to the other side.

The Petitioner is directed to inform the date of hearing to the remaining Respondents, who are not present.

List the matter on 25.11.2020


**CHOCKALINGAM THIRUNAVUKKARASU
MEMBER TECHNICAL**


**MANORAMA KUMARI
MEMBER JUDICIAL**

Dated this the 12th day of October, 2020